and to facilitate consumer- producer interaction;

- 0) Matters relating to Export of Steel to Nepal and Bhutan.
- (m) Coordination far movement of raw material to steel plants;
- (n) Provide vigilance functions to prevent misuse of steel obtained from regulated sources.

Iron Ore

4253. SHRI S. S. AHLUWAOA: Will the Minister of STEEL be pleased to state:

- (a) whether it is a fact that iron ore continues to be one of the major mine products which is both exported and consumed within the country in substantial quantity;
- (b) the detais of iron ore mined in the respective States and quantities alnogwith the quantities exported, country—wise, and consumed indigenously year-wise during the 7th Plan period and upto 31st December, 1991.
- (c) whether it is also a fact that several Steel Plants in public and private sectors own iron ore mines and mine the ore for their own consumption; and
- (d) if so, details of such Steel Plants alongwith quantities mined and consumed during the periods?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SANTOSH MOHAN DEV); (a) Yes, Sir.

- (b) Details of Iron Ore production statewise, and domestic consumption, are at Annexure. (See Appendix CLXII, Annexure No. 91) Country-wise exports of Iron Ore at Annexure. (See Appendix CLXII, Annexure No. 92)
- (c) and (d) Yes, Sir. Apart from Steel Authority of India Limited (SAIL), which is a central Public Sector Undertaking operating Iron Ore Mines as captive to its requirements, Tata Iron & Steel Company Limited (TISCO) have also its own captive Iron Ore Mines. Details are at Annexure. (See Appendix CLXII, Annexure NO. 93)

Demolition of Slums

- 4254. SHRI P. UPENDRA: Will the Minister of URBAN DEVELOPMENT be pleased to state:
- (a) whether it is a fact that the new National Housing Policy aims at discouraging the demolition of slums;
- (b) if so, whether Government have abandoned the slum clearance projects; and
- (c) the steps proopsed to be taken by Government to improve the living conditions of the slum-dwellers?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): fa) to (c) Housing is a State subject and it is therefore the responsibility of the State Governments to formulate various schemes for slum improvement. The approach of the Government is to emphasise in-situ upgradation and provision of basic services in slums and squatter settlements. This is supports under ongoing schemes for environmental improvement of slums, urban basic services and shelter upgradation for the urban poor.

गौरी शंकर मन्दिर, चौरती चौक दिल्ली

4255. श्री सिन्त्रदानन्तः । श्री गुरुवास शासपुरतः । श्री दयानन्द सहायः । श्री दिविषयः सिन्नः ।

क्या शहरी विकास मंत्री यह बताने की कुपा करेंगे कि:

- (क) क्या सरकार का ध्यान 14 फरवरी, 1992 के इंडियन एक्सप्रैस में "टैम्पुल बेसमेंट बोइंग इल्लीगली भ्रास्टर्ड इन गौरी शंकर टेम्पुल, चांदनी कोंक, दिल्ली" शीर्षक से प्रकाशित समा-चार की स्रोर दिलाया गया है;
- (ख) यदि हो, तो क्या यह सच है कि निगम के प्राधिकारियों से उचित भनुभोदन प्राप्त किए बिना ही भवन कि मूल उद्देश्य को परिवर्तित कर दिया

गमा है, भौर पिछले एक वर्ष से अधिक समय से अवैध निर्माण कार्य चल रहा है:

- (ग) क्या ग्रासा राम मिलक की बागीची (मित्दर) ग्रीर ग्राराम बाग, पंचकुइयां रोड़ चौराहे पर स्थित ग्रन्य मित्दरों में इसी प्रकार का ग्रवंध निर्माण भीर वाणिज्यिक गतिविधियां चलायी जा रही है;
- (घ) यदि हां, तो दिल्ली में ग्रन्य मन्दिरों में चलायी जा रही इस प्रकार की गतिविधियों का ब्यौरा क्या है;
- (ङ) इस तरह की गतिविधियों पर रोक लगाने के लिए सरकार द्वारा क्या कार्यवाही की गयी है;
- (च) क्या इन मन्दिरों का ग्रधिग्रहण करने का कोई प्रस्ताव है; ग्रौर
- (छ) यदि नहीं, तो उसके क्या कारण हैं?

शहरी विकास संक्रालय में राज्य मंत्री (श्री एम० अरुवाचलम): (क) जी, हो।

- (ख) दिल्ली नगर निगम ने सूचित किया है कि स्थल पर कोई प्रनिधकृत निर्माण प्रगति पर होना नहीं पाया गया या तथा गर्डरों को 2-3 वर्ष पहले लगाया गया था।
- (ग) दिल्ली नगर निगम ने सूचित किया है कि किसी भी मन्दिर जैसे प्रासे राम की बगीची, प्राराम बाग, पंचकुद्वयां रोड़ चौराहें में कोई प्रनिधक्तत निर्माण कार्य नहीं पाया गया था और न हाल ही में उक्त मन्दिरों में कोई प्रनिधकृत निर्माण कार्य किया गया था। भूमि और विकास श्रीधकारी श्रनिधकृत रूप से निर्मित पांच मन्दिरों के संबंध में कार्रवाई कर रहा है।
- (घ) दिल्ली नगर निगम की सूचना के मनुसार दिल्ली नगर निगम क्षेत्र में किसी भी मन्दिर में ऐसा कोई प्रत-धिकृत निर्माण नहीं किया गया है। भगर दिल्ली नगर निगम के अधिकार क्षेत्र में ऐसा कियाकलाप पाया जाता है तो दिल्ली नगर निगम अधिनियम के भनुसार कार्याई की जाती है। भूमि

श्रीर विकास प्रधिकारी उल्लंघनों के लिए लोक परिसर भनधिकृत दखलकारों की बेदखली ग्रिधिनियम के मन्तर्गत कार्रवाई करता है।

to Questions

(ङ) से (छ) उपर्युक्त उत्तर को देखते हुए प्रश्न ही नहीं उठता।

Construction of Mutti Storeyed Buildings in Calcutta

4256. PROF. SAURIN BHATTA-CHARYA: WiU the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether Government propose to built up large number of multi storeyed buildings in Urban areas and on the bank of river Hooghly, Boat Canal Calcutta during this year;
- (b) wheher Government have consulted the Department of Environment and the Town Planning Department; and
 - (c) if so, the details thereof?

MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) There is no proposal with the Central PWD to construct multi storeyed building! on the banks of river Hooghly, Boat Canal, Calcutta.

- (b) and (c) The CPWD has constructed and is constructing a number of multi-storeyed buildings n Urban areas of Calcutta for general pool and other Central
- (b) whether Government have consulted the Department of Environment and he Town Planning Department; and
 - (c) if so. the deails thereof?

THE MINISTRY OF STATE IN THE MINISTRY OF URBAN DEVELOPMEN (SHRI M ARUNACHALAM); (a) There is no proposal with the Central PWD to construct multi storeyed building on the banks of river Hooghly. Boat Canal Calcutta.

(b) and (c) The CPWD has constructed and is constructing a number of mulfi-stoneyed buildings in Urban areas of Calcutta for general pool and other Central